

THE SCHEDULE

(See section 35)

Year	Act No.	Short Title	Amendment
1899	2	The Indian Stamp Act, 1899	<p>After section 8C, the following section shall be inserted, namely:—</p> <p style="padding-left: 40px;">‘8D. Agreement or document for assignment of receivables not liable to stamp duty.—</p> <p style="padding-left: 40px;">Notwithstanding anything contained in this Act or any other law for the time being in force, any agreement or other document for assignment of “receivables” as defined in clause (p) of section 2 of the Factoring Regulation Act, 2011 in favour of any “factor” as defined in clause (i) of section 2 of the said Act shall not be liable to duty under this Act or any other law for the time being in force.’</p>
1908	5	The Code of Civil Procedure, 1908	<p>In Order XXXVII, in rule 1, in sub-rule (2), in clause (b), after sub-clause (iii), the following sub-clause shall be inserted, namely:—</p> <p style="padding-left: 40px;">“(iv) suit for recovery of receivables instituted by any assignee of a receivable.”.</p>
1934	2	The Reserve Bank of India Act, 1934	<p>In clause (d) of sub-section (1) of section 8, for the words “one Government officials” the words “two Government officials” shall be substituted.</p>
2005	30	The Credit Information Companies (Regulation) Act, 2005	<p>In section 2, in clause (f), after sub-clause (ii), the following sub-clause shall be inserted, namely:—</p> <p style="padding-left: 40px;">“(iia) a factor as defined under clause (i) of section 2 of the Factoring Regulation Act, 2011.”.</p>